

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 7th DAY OF MARCH, 2003

Original Application No.276 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Shri Vimalk Chand Jain, son of
Shri Gangadhar Jain, a/a 62 years
the then Principal Kendriya Vidyalay
No.2, Jhansi Cantt, presently residing
at F-662/3, Kamla Nagar, Agra.

.. Applicant

Versus

1. Secretary, Human Resources & Development, Government of India
3rd Floor, 6, Shastri Bhawan,
Dr.Rajendra Prasad Marg,
New Delhi.
2. Commissioner, Kendriya Vidyalaya
Sangathan at 18, Institutional
Area, Shaheed Jeet Singh Marg,
New Delhi
3. The Principal Kendriya Vidyalaya
No.2, Jhansi Cantt, UP

Respondents

(By Adv: Shri N.P.Singh)

O R D E R (Oral)

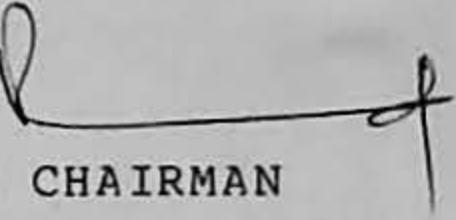
JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985, applicant has
prayed for refund of the amount of Rs 18,399 which has
been deducted from his retiral benefits and the
intimation has been given vide letter dated 3.10.2000.
Applicant has also prayed for payment of Rs 17,474 as TA
bill for settlement of his family after retirement from
Jhansi to Agra and for payment of Rs 22,850 as expenses
incurred in the treatment of his daughter.

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Resisting the aforesaid claim counter has been filed. It has been stated that the applicant retired on 30.9.1999. During service disciplinary proceedings were initiated against him and on completion of the inquiry penalty of 25% cut in pension also has been imposed ~~on~~ upon the applicant. It is also submitted that the applicant is not entitled for any amount as claimed. All the amount for which he was legally entitled has already been paid. In the circumstances, I do not find any merit in this OA.

The OA is accordingly rejected. No order as to costs.


VICE CHAIRMAN

Dated: 7th March, 2003

Uv/